

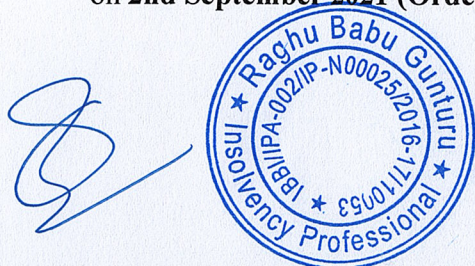
FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SPECK SYSTEMS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Speck Systems Limited
2.	Date of incorporation of corporate debtor	10/01/1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29309TG1985PLC005246
5.	Address of the registered office and principal office (if any) of corporate debtor	B-49, Electronics Complex, Kushaiguda, Hyderabad, Telangana, 500062
6.	Insolvency commencement date in respect of corporate debtor	2 nd September 2021 (Order made available on 7 th September 2021)
7.	Estimated date of closure of insolvency resolution process	1 st March, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Raghu Babu Gunturu, I.P.No.IBBI/PA-002/IP-N00025/2016-2017/10053
9.	Address and e-mail of the interim resolution professional, as registered with the Board	EZRESOLVE LLP, 402B, 4 th Floor, Technopolis, Chikoti Gardens, Begumpet, Hyderabad – 500016. Raghu@ezresolve.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	EZRESOLVE LLP, 402B, 4 th Floor, Technopolis, Chikoti Gardens, Begumpet, Hyderabad – 500016. specksystems@ezresolve.in
11.	Last date for submission of claims	21 st September 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Will identify on determining classes of creditors
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Website: https://www.ibbi.gov.in/home/downloads b) Physical Address: Will be provided later

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Speck Systems Limited** on **2nd September 2021 (Order made available on 7th September 2021)**.



The creditors of **Speck Systems Limited**, are hereby called upon to submit their claims with proof on or before **21st September 2021** to the interim resolution professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – **will be provided later**

Submission of false or misleading proofs of claim shall attract penalties.



Place: Hyderabad

Date: 7th September 2021.

Raghu Babu Gunturu,
Insolvency Professional,

I.P. No. IBBI/PA-002/IP-N00025/2016-2017/10053

1	Name and registration number of the insolvency professional acting as interim resolution professional	1.1. Name and registration number of the insolvency professional acting as interim resolution professional
2	Address and e-mail of the interim resolution professional, as registered with the Board	2.1. Address and e-mail of the interim resolution professional, as registered with the Board
3	Address and e-mail to be used for correspondence with the interim resolution professional	3.1. Address and e-mail to be used for correspondence with the interim resolution professional
4	Classes of creditors, if any, under section 17 of sub-section (4A) of the Insolvency and Bankruptcy Code, 2016, as notified by the interim resolution professional	4.1. List for submission of claims
5	Names of insolvency professionals identified to act as Authorized Representative of creditors in a class	5.1. Details of authorized representatives
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